के बाद जमानत सेना जो गुरु कर दिया गया है इससे म पी के साथ बहुत ज्यादती की गई र । मैं चाहता हूं कि एम पी के ग्रधिकारों की रक्षा की जाए ग्रौर पुलिस वैरिफिकेशन ग्रौर जमानत दोंनों बन्द किए जाएं ।

MR. SPEAKER: I have already told you that I cannot do anything in the matter.

श्री मनी राम बागड़ी: माननीय नहाटा जी ने एक बात कही है कि मेरी जिन्दगी खतरे में है। प्राप इस सदन के गाजियन हैं। भ्राप को उनको प्रोटैकशन देना चाहिये।

MR. SPEAKER: I am not allowing. Don't record.

श्री मनी राम बागडी . . . . . . . \* \*

12 · 10 hrs.

PAPERS LAID ON THE TABLE

Passport (5th, 6th and 7th Amendments) Report, 1979

THE MINISTER OF EXTERNAL AFFAIRS (SHRI ATAL BIHARI VAJ-PAYEE): I beg to lay on the Table a copy each of the following Notification (Hindi and English versions) under subsection (3) of section 24 of the Passports Act, 1967:—

- The Passports (Fifth Amendment) Rules, 1979, published in Notification No. G.S.R. 280(E) in Gazette of India dated the 1st May, 1979.
- (2) The Passports (Sixth Amendment) Rules, 1979, published in Notification No. G.S.R. 288(E) in Gazette of India dated the 9th May, 1979.
- (3) The Passports (Seventh Amendment) Rules, 1979, published in Notification No. G.S.R. 335(E) in Gazette of India dated the 1st June, 1979.

[Placed in Library. See No. LT-4598/79]

REPORT OF INDUSTRY INTO THE ACCIDENT AT SILEWARA COLLIERY IN NAGPUR DISTRICT

TH MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): I beg to lay on the Table a copy of the Report (Hindi and

English versions) of the Court of Inquiry into the causes and circumstances attending the accident at Silewara Colliery in Nagpur district of Maharashtra on the 18th November, 1975. [Placed in Library. See No. LT 4599/79.]

AGREEMENT 16. DEVELOPMENT OR MAINTENANCE OF NATIONAL HIGHWAY IN KERALA STATE.

THE MINISTER OF STATE INCHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): I beg to lay on the Table a copy of the Agreement (Hindi and, English varisions) enterdinto between the Central Government and the State Government of Kerala on the 28th March 1979, in relation to the development or maintenance of the whole or any part of the National Highway situated within the State, under section 10 of the National Highway Act, 1956. [Placed in Library. See No. LT—4600/79].

Notification under Indian Railway Act, 1890

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): I beg to lay on the Table a copy of Notification No. S.O. 340(E) (Hindi and English versions) published in Gazette of India dated the 8th June. 1979, declaring certain railway stations as 'Notified Stations' for the purpose of removal of goods without delay, issued under section 56(B) of the Indian Railway Act, 1890. [Placed in Library. See No. LT—4601/79].

12 · 12 hrs.

ELECTION TO COMMITTEE

NATIONAL WELFARE BOARD FOR SEAFARERS

THE MINISTER OF STATE INCHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): I beg to move:

"That in pursuance of Rule 4(h) of the National Welfare Board for Seafarers Rules, 1963 the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the National Welfare Board for Seafarers, subject to the other provisions of the said Rules."

MR. SPEAKER: The question is:

That in pursuance of Rule 4 (h) of the National Welfare Board for Seafarers Rules, 1963 the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the National Welfare Board for Seafarers, subject to the other provisions of the said Rules."

The motion was adopted.

PRASAR BHARATI (BROADCASTING CORPORATION OF INDIA) BILL

Extension of time for presentation of Report of joint Committee

SHRI SATYENDRA NARAYAN SINHA (Aurangabad): I beg to move:

"That this House do extend upto the last day of the first week of the Winter Session (1979), the time for presentation of the Report of the Joint Committee on the Bill to provide for the establishment of a Broadcasting Corporation for India, to be known as Prasar Bharati, to define its composition, functions and powers and to provide for matters connected therewith or incidental thereto."

MR. SPEAKER: The question is:

"That this House do extend upto the last day of the first week of the Winter Session (1979), the time for presentation of the Report of the Joint Committee on the Bill to provide for the establishment of a Broadcasting Corporation for India, to be known as Prasar Bharati, to define its composition, functions and powers and to provide for matters connected therewith or incidental thereto."

The motion was adopted.

12·14 hrs.

MOTION OF NO-CONFIDENCE IN THE COUNCIL OF MINISTERS—
contd.

MR. SPEAKER: We now come to further discussion of the No-Confidence Motion. Shri N. C. Jain—you have got only 2-3 minutes more.

SHRI EDUARDO FALEIRO (Mormugao): On a point of order, Sir. We cannot go on debating a No-Confidence Motion when it is very clear that the Government has lost the confidence of the House.....

MR. SPEAKER: There is no point of order. The matter is before the House.

SHRI EDUARDO FALEIRO: The Government which has clearly lost the confidence of the House is not entitled to remain even for a minute....(Interruptions)

MR. SPEAKER: This very matter is before the House. Don't record.

SHRI EDUARDO FELEIRO: \*\* (Interruptions)

श्री निर्मल चन्द्र जैन (सिवानी): ग्रध्यक्ष महोदय, मैं कल कह रहा था कि दलबदल बिल लाने की जो बात थी टेक्नीकल कारण से उसे वापस लेने के लिए विवश होना पड़ा । ग्राज दलबदल को खुब प्रोत्साहन दिया जा रहा है। ग्रीर इसीलिए चव्हाण साहब यह प्रस्ताव लाये हैं। इस लंगडे ग्रविश्वास प्रस्ताव में बल देने के लिए श्रव किस्से गढ़े जाने लगे हैं। एक किस्से की भ्रमी चर्चा हुई । इमरजेंसी के दौरान जब लोगों को बन्द किया गया था जेल में तो हमारे में से बहुत से मिल्न यह कहते थे कि बिना किसी का ट्रायल हुए बगैर जेल में नहीं बंद करना चाहिए। ग्रभी एक बात ग्रार० एस० एस० के खिलाफ की गई। ग्रार० एस०एस० के खिलाफ रोज विषवमन होता है ग्रीर वह भी बिना जांच किये हए होता है।

SHRI AMRIT NAHATA (Pali): You have banned Mizo National Front. Why have you not banned RSS? Why not ban RSS also? (Interruptions)

श्री निर्मल चन्द्र जैन: किसी ने यदि कदाचित माननीय श्रमृत नाहाटा को कह भी दिया हो तो उन्होंने श्रार० एस० एस० का नाम ले दिया। इससे बड़ा कोई पाप नहीं हो सकता है। एक उन्होंने किस्सा कुर्सी का चिन्न बनाया था, श्रौर श्रव वह गढ़ रहे हैं एक सपना कुर्सी का। श्रार० एस० एस० के विरूद्ध जिसको जो कुछ बोलना हो उसके पहले जांच होनी चाहिए, श्रदालत में कार्यवारी होनी चाहिए। ऐसे चाहे श्रव किसी के यहां बोलने से विष ही यहां पर बोया जाता है श्रौर इसके परिणाम श्रच्छे नहीं निकलते हैं।

<sup>\*\*</sup>Not recorded.